

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-474(PB)/2018

IN THE MATTER OF:

Phoenix ARC Pvt. Ltd.
Vs.

.... Applicant/petitioner

Anush Finlease & Construction Pvt.Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner : Mr. Suresh Dobhal, Mr. Yugank Goel, Advs.
For the Respondent : Mr. Nikhil Jain, Ms. Sakshee Sharma,
Adv.

ORDER

Rejoinder is stated to have been filed which is not attached with the files. Bench officer shall get hold of the rejoinder and attach the same with the files.

List for arguments on 06.08.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)